BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
HON'BLE MR JUSTICE T NANDAKUMAR SINGH
& HON'BLE MR JUSTICE S R SEN

13.02.2015

On due consideration, the application is allowed and the parties sought to be impleaded are arrayed as Respondents No 18, 19, 20, 21, 22, 23, 24 25, 26, 27 and 28. We also issue them notice to be served both ways before the next date, so that they may file their reply if so advised. Let this matter be listed after two weeks.

**JUDGE** **JUDGE** **CHIEF JUSTICE (ACTING)**

vwar